# GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

### DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

# LOK SABHA

## **UNSTARRED QUESTION NO. 1585**

ANSWERED ON 03.02.2022

#### LIST OF PROJECTS

### 1585. SHRI UTTAM KUMAR REDDY NALAMADA:.

Will the Minister of JAL SHAKTI be pleased to state:

- (a) the list of approved and unapproved projects as per the notification issued by the Ministry on 15th June 2021:
- (b) whether the directions of the Ministry with respect to the approved and unapproved projects are being followed by the respective State Governments and if so, the details thereof;
- (c) whether the Krishna River Management Board and the Godavari River Management Board have commenced functioning as envisaged by the Ministry and if so, the details thereof;
- (d) the number of times the apex council concerning the Krishna and Godavari river water issues between the States of Telangana and Andhra Pradesh have met so far and the major decisions taken by the council; and
- (e) the progress of the implementation of the decisions taken in the apex council meetings?

#### **ANSWER**

## THE MINISTER OF STATE FOR JAL SHAKTI

## (SHRI BISHWESWAR TUDU)

The Central Government, in exercise of powers conferred by sub-section 1 of Section 87 of the (a) Andhra Pradesh Reorganization Act. 2014 issued Notifications 15.07.2021, (APRA,2014), has two Gazette on one the jurisdiction of Godavari River Management Board (GRMB) and the other for Krishna River Board (KRMB) for administration. Management regulation. maintenance and operation projects Godavari and Krishna rivers, respectively, in the States of Andhra Pradesh and Telangana.

The list of approved and unapproved projects as per the notifications dated 15.07.2021 may be referred at

http://jalshakti-dowr.gov.in/sites/default/files/Gazette Notification KRMB and GRMB 07 2021.pdf

(b) As per para 2(f) of Gazette Notifications dated 15.07.2021 regarding KRMB and GRMB, "Both the State Governments shall stop all the ongoing works on unapproved projects as on the date of publication of this notification until the said projects are appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2<sup>nd</sup> meeting of the Apex Council. If approvals are not obtained within six months after the publication of this notification, full or partial operation if any of the said ongoing unapproved projects shall cease to operate."

As per para 2(g) of Gazette Notifications dated 15.07.2021 regarding KRMB and GRMB, "Within six months from the date of publication of this notification, both State Governments shall complete the unapproved projects appraised and approved as per the provisions of the said Act and in accordance with the decisions taken in the 2<sup>nd</sup> meeting of the Apex Council. If approvals are not obtained within the stipulated time of six months, such completed unapproved projects shall cease to operate".

After issuing of the Notifications dated 15.07.2021, detailed project reports (DPR) of seven projects have been submitted by Government of Telangana to GRMB. One DPR has been submitted by Government of Andhra Pradesh to GRMB.

(c) In pursuance the powers conferred under sub-section (1) of section 85 of 28th the said Act, the Central Government on May, 2014 constituted the Krishna River Management Board Godavari River and Management Board and became effective June, 2014 the same on 2nd to perform the functions mentioned therein for the administration, regulation, maintenance and operation of projects as may be notified by the Central Government.

Subsequently, in exercise of the powers conferred by sub-section **(1)** of section 87 of the said Act, the Central Government has notified the jurisdiction of Godavari River Management **Board** (GRMB) Krishna River Management Board (KRMB) vide Gazette Notifications dated 15.07.2021.

(d) & (e) In exercise of the powers conferred by sub-section (1) of section 84 of the Andhra Pradesh Reorganization Act, 2014, with effect from 2nd June, 2014, the Central Government constituted an Apex Council for the supervision of the functioning of the Godavari River Management Board and Krishna River Management Board.

of Apex Council have Two meetings been held so far. The first meeting was held 21.09.2016 and the second meeting on 06.10.2020. The main decisions taken by the Apex Council in its first and second meetings, and the status of implementation of these decisions is given at Annexure.

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ANNEXURE REFERRED TO IN REPLY TO PART (d) & (e) OF UNSTARRED QUESTION NO. 1585 TO BE ANSWERED IN LOK SABHA ON 10.02,2022 REGARDING "LIST OF PROJECTS".

Main decisions taken by the Apex Council in its First meeting, main decisions taken by the Apex Council in its Second meeting and the status of implementation of these decisions

Main Decisions taken in the First meeting	Status of implementation
required to resolve issues raised of both the states.	
2. Both the States agreed for continuation of 2015-16 working arrangement for sharing of waters during 2016-17 also.	This arrangement continued for sharing of water during 2016-17 also.
Main Decisions taken in the Second meeting	Status of implementation
notified by Government of India.	In exercise of the powers conferred by sub section(1) of the 87 of the APR Act, 2014 and as per decision taken in the 2nd meeting of Apex Council, the Ministry of Jal Shakti has notified the Jurisdiction of KRMB & GRMB in the Gazette S.O.No.2842(E) & S.O.No.2843(E) dated 15.07.2021
tribunal under section-3 of the ISRWD Act of 1956, Telangana has to withdraw the case it has filed in the Supreme Court on the subject. After receiving such assurance, Ministry of Jal Shakti, GoI will seek legal opinion on whether a new Tribunal has to be appointed or new terms of reference can be issued to KWDT-II to hear the matter.  3. Both the States shall submit the DPRs of new projects to the Boards immediately for appraisal	Government of Telangana filed an IA before the Hon'ble Supreme Court of India in WP(C) 545 of 2015 on 09.06.2021 to withdraw the said Writ Petition from Supreme Court. Subsequently, vide Order dated 06.10.2021, the Hon'ble Supreme Court of India allowed the State of Telangana to withdraw this petition.  The Department of Water Resources, RD&GR has requested the Ministry of Law & Justice for legal opinion in the matter.  Detailed project report (DPR) of seven projects has been submitted by Government of Telangana State to GRMB.
4. Both the States agreed for setting up of a Godavari Tribunal for adjudicating on the sharing of the waters of Godavari between AP and Telangana. Hon'ble Union Minister requested both the States to send their proposal for the same.	-

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